

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 30th January, 1979.

NOTIFICATION
INCOME TAX

No. 2696 (F.No. 404/27 (TRO.BAD)/79-ITCC) : In pursuance of sub-clause (iii) of clause (41) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K.N.Gohil being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.N.Gohil takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Deputy Secretary, to the Government of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DOMS (NEC), New Delhi.
2. The Director, IRS (IT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Gujarat, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Ahmedabad.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income Tax, Baroda.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-
Deputy Secretary, to the Government of India.

AUTHORISED FOR ISSUE

Hanuman Prasad
ASSISTANT DIRECTOR (R&P).

* SEARMA *

No. CC/ITCC/2394/667/RSP/79.